

The envisaged salient features of CMS are as follows:

- Central and regional database which will help Central and State level Law Enforcement Agencies in Interception and Monitoring.
- Direct Electronic Provisioning of target numbers by Government agencies without any manual intervention from Telecom Service Providers (TSPs).
- Filters and Alert creation on the target numbers.
- Call Data Records (CDR) analysis and data mining on CDRs to identify call details, location details etc. of the target numbers.
- R&D in related fields for continuous upgradation of the CMS.

(d) Pilot project of CMS is likely to be started by June, 2010 subject to clearance by Cabinet Committee on Economic Affairs (CCEA).

Guidelines on meeting with industrialists

773. SHRI DHARAM PAL SABHARWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of times Chairman of Anil Dhirubhai Ambani Group (ADAG) have met Communications and Power Ministers and officers besides Cabinet Secretary during the last six months with dates, purpose of the meetings; and

(b) the guidelines of Government on giving frequent appointments by Ministers/ Secretaries/Cabinet Secretaries to industrialists?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) The information being collected and shall be laid on the Table of the House.

Techniques for calculating outgo

774. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that different operators use different techniques for calculating their outgo to Government levies;

(b) whether the DoT had made any comprehensive check list for calculating Government revenue;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Some instances of such exceptions are observed from time to time. However, the Department assesses the revenues as per the terms and conditions for the license agreements and raises demands for the levies accordingly.